

**IN THE INCOME TAX APPELLATE TRIBUNAL “E” BENCH, MUMBAI
BEFORE SHRI SAKTIJIT DEY, VICE PRESIDENT AND
MS. PADMAVATHY S, ACCOUNTANT MEMBER**

ITA No.6366/Mum/2025
(Assessment Year: 2014-15)

TBZ Nirmal Zaveri Pvt. Ltd., 62-64, Zaveri House, Hughes Road Gamdevi, Mumbai-400007	Vs.	Addl/JCIT(A) Bhubneswar Maharshi Karve Road, New Marine Lines, Churchgate, Mumbai-400020
(Appellant)	:	(Respondent)
PAN NO. AACCT 7393J		

Appellant by	:	None
Respondent by	:	Shri Hemanshu Joshi, Sr. DR
(Appellant)		(Respondent)

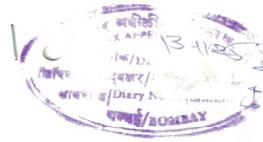
Date of Hearing	:	02.12.2025
Date of Pronouncement	:	02.12.2025

ORDER

Per Saktijit Dey, Vice President:

This is an appeal by the assessee against an order dated 12.08.2025 of learned Additional Commissioner/Joint Commissioner of Income Tax (Appeals) for the Assessment Year 2014-15.

2. At the time of call, none appeared on behalf of the assessee. However, the assessee has furnished the following letter:-



TBZ NIRMAL ZAVERI

E-Bench.

The Registrar,
Income Tax Appellate Tribunal,
Pratistha Bhawan,
Churchgate,
Mumbai 400020.

2-12-25 November 11, 2025

Dear Sir,

M/s. TBZ Nirmal Zaveri Private Limited
PAN: AACCT 7393 J
Income tax Assessment Year 2014-15
Request for Withdrawal of Online ITAT Appeal number ITA 6366/MUM/2025

This is to respectfully inform you that we had inadvertently submitted our appeal against the order passed by Commissioner of Income tax, Appeals under section 250 of the Income Tax Act, 1961 through both online and offline modes.

Consequently, two separate appeal numbers were allotted to us for the same appeal matter:

Mode of Appeal	Appeal Number	Annexures
Online	ITA 6366/MUM/2025	Annexure 1
Offline (Physical)	ITA 6450/MUM/2025	Annexure 2

As both submissions pertain to the same matter, and since we wish to proceed with the offline appeal (Appeal No. ITA 6450/MUM/2025), we kindly request that the online appeal (Appeal No. ITA 6366/MUM/2025) having hearing on 02.12.2025 be withdrawn from further consideration.

Accordingly, we would like to be present for hearing in front of Hon'ble ITAT on 03.12.2025.

We regret any inconvenience caused and request you to kindly acknowledge the withdrawal of the online appeal.

Thanking you for your understanding and cooperation.

Yours faithfully,

For TBZ NIRMAL ZAVERI PRIVATE LIMITED

Name: Samrat Nirmal Zaveri
Designation: Managing Director
Place: Mumbai
Date: 11.11.2025

TBZ Nirmal Zaveri Pvt. Ltd.
Reg. Office Shop No. 2, 62/64, Zaveri House, Ground Floor, Opp. Dharam Palace, Hughes Road, Mumbai - 400 007
Tel.: +91 22 4926 6266 | Fax: +91 22 4926 6267 | info@tbznz.in | www.tbznz.com
CIN : U52393MH2007PTC173714

3. As could be seen from the contents of the letter reproduced above, against the very same order of learned First Appellate Authority, assessee has preferred two appeals, one through online mode and the other one physically. Hence, the assessee intends to withdraw the present appeal.

4. In view of the aforesaid, we permit the assessee to withdraw the present appeal. Accordingly, appeal is dismissed as withdrawn.

5. In the result, appeal is dismissed.

Order pronounced in the open court on 02 /12/2025.

Sd/-
(PADMAVATHY S)
Accountant Member

ZSd/-
(Saktijit Dey)
Vice President

Mumbai; Dated : 02/12/2025

Aks/-

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai